IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-540(PB)/2017

IN THE MATTER OF:

State Bank of India

Applicant/Petitioner

Vs.

Su Kam Power Systems Ltd.

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant : Ms. Misha, Mr. Siddhant Kant, Advocates

ORDER

Notice to show cause for 6th December, 2017 to the respondents be issued as to why this petition be not admitted. Process dasti.

List the matter on 6th December, 2017.

(CHIEF JUSTICE M.M.KUMAR)

(DEEPA KRISHAN) MEMBER(TECHNICAL)

28.11.2017 V.Sethi